

Court No. - 21

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 1184 of 2024

Petitioner :- Sahaj-Sarathi Foundation And Another

Respondent :- Union Of India And 7 Others

Counsel for Petitioner :- Satyendra Chandra Tripathi, Shiv Poojan Yadav

Counsel for Respondent :- A.S.G.I., C.S.C., Sanjay Kumar Om

Hon'ble Manoj Kumar Gupta, J.

Hon'ble Manish Kumar Nigam, J.

1. The present petition filed in public interest seeks to highlight the inadequacy in medical facilities and infrastructure in city of Prayagraj. It is stated that in Prayagraj, there is High Court and it is Commissionerate of four Districts. It also has a Central University, viz. Allahabad University, several Central Government establishments, such as, Central Administrative Tribunal, National Company Law Tribunal, Debts Recovery Tribunal, Auditor General of Uttar Pradesh, Principal Controller of Defence Account, Moti Lal Nehru Institute of Technology, Indian Institute of Information Technology, Harish Chandra Research Institute. There are also several State establishments located in District Prayagraj, like U.P. Public Service Commission, Board of Revenue, Board of High School and Intermediate Education, Board of Basic Education, U.P. Teacher Education Service Selection Board. As per 2011 Census, it had a population of 59,54,390 and it would be much higher at present. Since Prayagraj City is one of the largest city, therefore, it also attracts the citizens of the adjacent districts.

2. It is stated that although there is a a Medical College and T.B. Sapru Hospital, which is a State-run Hospital, but the quality of medical services available at Prayagraj is pathetic. Supplementary affidavit has been filed to highlight the condition of buildings and services available in these Hospitals.

3. It is submitted that under Pradhan Mantri Swasthya Suraksha Yojana announced in the year 2003 with the objective of correcting regional imbalance in affordable/reliable tertiary health care services and also to augment facilities for quality medical education in the country, most of the parameters are fulfilled by Prayagraj City and therefore the Central Government in accordance with its policy, should set up an AIIMS like institute in Prayagraj to meet the imminent need of specialized tertiary medical health services in the city.

4. The matter requires consideration.

5. We direct the Secretary, Ministry of Health and Family Welfare, New Delhi to file his affidavit and apprise the Court if Central Government proposes to set up any AIIMS like institute in the city of Prayagraj. We may observe that this is not an adversarial litigation and while directing the first respondent to file his affidavit, we hope and trust that the actual conditions prevailing in the city with regard to availability of medical services be considered in an objective manner and the decision of the Government be informed to the Court.

6. List as fresh on 1.8.2024.

7. Sri Sanjay Kumar Om, learned counsel appearing on behalf of Union of India, will inform the concerned respondent about the instant order within 48 hours.

(Manish Kumar Nigam, J.) (Manoj Kumar Gupta, J.)

Order Date :- 15.7.2024

Jaideep/-